

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-476/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Keyence India Pvt. Ltd.

.....Applicant

Vs.

Anjani Technoplast Ltd.

.....Respondent

Order delivered on 18.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Vikas Kumar, Adv.
Mr. Ashutosh Sharma, Adv.
Mr. Manish Paliwal, Adv.

For the Respondent

: Dr. Mamta Tekriwal, Adv.

ORDER

Learned counsel for the applicant and corporate debtor make a joint statement that the matter is settled and the learned counsel for the applicant states that payment has been received. Hence a joint request is made for allowing the application to be withdrawn. Request is granted. Application is allowed to be withdrawn. Application is disposed of as withdrawn.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**